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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 26/2020 & I.A. No. 173/2020 in

in

Original Application No. 29/2018

With

M.A. No. 27/2020 & I.A. No. 172/2020

in

Original Application No. 410/2017

Punjab Dyers Association Applicant(s)

Versus

Ministry of Environment, Forest &
Climate Change & Ors. Respondent(s)

**Affidavit of Alok Shekhar, Principal Secretary to Government of
Punjab, Department of Science, Technology & Environment in
compliance of order dated 30.06.2020.**

I, the above named deponent do hereby solemnly affirm and state as
under:

Respectfully showeth,

- 1) I, the above named deponent in my official capacity as Principal Secretary to Government of Punjab, Department of Science, Technology and Environment is well conversant with the facts and circumstances of the present case and is duly authorized and competent to swear and file the present affidavit on behalf of the State of Punjab.
- 2) That the applicant Punjab Dyers Association has approached this Hon'ble Tribunal by way of filing M.A. No. 26/2020 & I.A. No. 173/2020 in Original Application No. 29/2018 and M.A. No. 27/2020 & I.A. No. 172/2020 in Original Application No. 410/2017 for release of Central &

State share for the installation of 40 MLD CETP and 50 MLD CETP projects, respectively at Ludhiana.

- 3) That the Hon'ble Tribunal was pleased to pass an order dated 30.06.2020 thereby directing the Central and the State Governments to release the remaining amount of Central & State share and to inform the Tribunal by filing an affidavit. The relevant extract of order dated 30.06.2020 is reproduced herein below for perusal and reference:

"Therefore, we now direct the Secretary MoEF & CC to file a personal affidavit as to how much amount, as per the direction of the Tribunal has been paid and that the remaining amount shall be paid within three weeks from today. Similarly, we direct the Secretary, Environment of State of Punjab to file a personal affidavit mentioning the amount already paid and that the remaining amount shall be paid within a period of three weeks from today."

- 4) That in compliance to the order dated 30.06.2020, it is respectfully submitted that 40 MLD CETP (for dyeing cluster of Focal Point) and 50 MLD CETP (for dyeing cluster of Tajpur-Rahon road) for the treatment of wastewater of dyeing industries of Ludhiana are being installed by the applicant Punjab Dyers Association at Ludhiana. The detail of funds released by the State Government towards its share in the said projects may kindly be read in the following sub paragraphs:

a) 40 MLD CETP Project:

The 40 MLD CETP Project for dyeing cluster of Focal Point at Ludhiana was sanctioned by the MoEF&CC with a Grant-in-aid of Rs. 15 crores, out of which first installment of Rs. 2.88 crore was released to the Punjab Pollution Control Board on 19.05.2018. The State share in the 40 MLD CETP Project was fixed at Rs. 7.5 crore, out of which Rs. 7.2 crore was sanctioned on 13.04.2018. The first

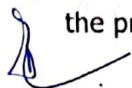
installment of Rs. 1.44 crore was released to the Punjab Pollution Control Board on 08.05.2018. As on date, the above released amount of the Central and the State share has been utilized. The utilization certificate of Rs. 2.88 crore has already been sent to MoEF&CC vide letter no. 110 dated 08.01.2020 by the Board.

It is further submitted that the State Government has released and transferred Rs. 4.20 crore as State share for 40 MLD CETP project in the bank account of the Punjab Pollution Control Board on 16.07.2020. The remaining amount of Rs. 1.56 crore out of the total amount of State share will be released to the Board after the amount already released is utilized.

b) 50 MLD CETP Project:

The 50 MLD CETP Project was sanctioned by the MoEF&CC with a Grant-in-aid of Rs. 15 crores, out of which first installment of Rs. 3.00 crore was released to the Punjab Pollution Control Board on 20.12.2019 & 06.02.2020. The State share of Rs. 7.5 crore in the 50 MLD CETP Project was sanctioned on 13.04.2018, out of which first installment of Rs. 1.50 crore was released to the Punjab Pollution Control Board on 05.06.2018. As on date, the above released amount of the Central and the State share has been utilized. The utilization certificate of Rs. 3.00 crore has already been sent to MoEF&CC vide letter no. 13684 dated 25.06.2020 by the Board.

It is further submitted that the State Government has released and transferred Rs. 6.00 crore for the 50 MLD CETP Project in the bank account of the Punjab Pollution Control Board on 16.07.2020. The total amount of State share of Rs. 7.5 crore in the project has been released.



- 5) That the deponent may kindly be allowed to place on record the above affidavit in compliance of order dated 30.06.2020 for consideration and appropriate orders of the Hon'ble Tribunal.

Alok Shekhar

Deponent

(Alok Shekhar)
Principal Secretary,
Department of Science, Technology
& Environment, Punjab

Dated : 20-7-2020

Place : Chandigarh

Verification:

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from.

Verified on this 20 day July of 2020 at Chandigarh.

Alok Shekhar

Deponent

(Alok Shekhar)
Principal Secretary,
Department of Science, Technology
& Environment, Punjab



Rahul Gupta, PCS
20/7/20